

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4033 OF 2009

PERUMATTY GRAMA PANCHAYAT

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

CIVIL APPEAL NOS. 3538-3539/2010
CIVIL APPEAL NO. 4035/2009
CIVIL APPEAL NO. 4036/2009
CIVIL APPEAL NO. 4037/2009
CIVIL APPEAL NO. 4034/2009
CIVIL APPEAL NO. 3540/2010
CIVIL APPEAL NO. 3541/2010

O R D E R

Heard the learned counsel appearing for the parties.

Mr. K.V. Vishwanathan, learned Senior Counsel appearing on behalf of Respondent No.2 in Civil Appeal No. 4033 of 2009 informs us that though the impugned judgment is in his favour, he does not intend to operate the plant.

We record the aforesaid statement and, therefore, dispose of these appeals as being become infructuous.

..... J.
(ROHINTON FALI NARIMAN)

..... J.
(SANJAY KISHAN KAUL)

New Delhi;
July 13, 2017.

ITEM NO.102

COURT NO.13

SECTION XI -A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4033/2009

PERUMATTY GRAMA PANCHAYAT

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

C.A. Nos. 3538-3539/2010 (XI -A)

C.A. No. 4035/2009 (XI -A)

C.A. No. 4036/2009 (XI -A)

C.A. No. 4037/2009 (XI -A)

C.A. No. 4034/2009 (XI -A)

C.A. No. 3540/2010 (XI -A)

C.A. No. 3541/2010 (XI -A)

Date : 13-07-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

Counsel for parties:

Mr. Nishe Rajen Shonker, Adv.
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Mr. Romy Chacko, AOR
Mr. Shubham Singh, Adv.
Mr. Varun Mudgal, Adv.
Mr. S.C. Jaidwal, Adv.Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Manu Nair, Adv.
Mr. Neelabh Shreesh, Adv.
Mr. S. S. Shroff, AOR

Mr. C. K. Sasi, AOR

Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties.

Mr. K.V. Vishwanathan, learned Senior Counsel appearing on behalf of Respondent No.2 in Civil Appeal No. 4033 of 2009 informs us that though the impugned judgment is in his favour, he does not intend to operate the plant.

We record the aforesaid statement and, therefore, dispose of these appeals as being become infructuous in terms of the signed order.

Pending applications, if any, also stand disposed of.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)